with the progressive replacement of imported equipment by indigenous equipment, the requirements of imported parts are expected to be progressively and substantially reduced in the next five years.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STOPPAGE OF UGC GRANT TO SEVERAL COLLEGES IN PUNJAB AND HARYANA

SHRI S. M. BANERJEE (Kanpur): I call the attention of the Minister, of Education and Social Welfare to the following matter of urgent public importance and I request that he may make a statement theron:

The reported stoppage of grant by the University Grants Commission to several colleges in Punjab and Haryana resulting in the closure of those colleges.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE PROF. S. NURUL HASAN): The University Grants Commission development grant to colleges for certain approved schemes. The Commission has not held up payment of such grants to colleges in Punjab or Haryana. The question of the closure of the colleges due to stoppage of the Commission's grants, therefore, does not arise.

According to the information furnished by the Governments of Punjab and Haryana, about 3,500 teachers in 125 non-Government colleges in Punjab and the teachers in most of the 84 non-Government colleges in Haryana have been on strike for some time to press their demands. The State Governments have not directed the closure of any college, nor have they stopped payment of grants to them so far.

The matter falls exclusively within the jurisdiction of the respective State Governments

SHRI S. M. BANERJEE I am really surprised that there are 3500 teachers in 125 non-Government colleges in Puniab and teachers in most of the 84 non-Government colleges in Haryana have been on strike since November, 1972, and yet, the Minister says that this matter falls exclusively within the jurisdiction of the State Government. I have no time at my disposal to describe how the Centre can interfere under the university rules. May I know whether it is a fact that discrimination between private college and Government college teachers is so great in Punjab and Haryana that such a situation has been created which has resulted in this strike? Higher education in Haryana is mostly in private managements' hands. So also in Punjab. Most of these managements run colleges according to whims and fancies and they are not giving a fair-deal to the teachers. Haryana College Teachers' Union has been urging the Haryana Government for the last two years, through memoranda, resolutions, deputations, demonstrations, token strikes and even hunger strike to enact a service security Bill which would bring the private college teachers on par with the Government college teachers in respect of emoluments and other facilities. But this request was not listened to. When they were asked not to go strike, they waited patiently. When they had exhausted all the channels of negotiation and the Chief Minister of Haryana refused to see any reason, about 2,500 teachers of privately managed colleges went on an indefinite strike since November 10, 1972.

Now, let us see what their demands are: The first is the issue of an ordinance for security of service. Everyone in this country wants security of service. If the teachers of Harvana and Punjab have demanded security of service, I do not know how it is said that they are asking for the moon. The second demand is in regard to grant of interim and ad hoc relief. The third demand is in regard to housing and medical facilities etc. as

in Punjab and Haryana (CA)

are available to Government college teachers. These teachers also should be provided with whatever the Government college teachers are getting, for grant-in-aid to the tune of 95 per cent of the deficit of private colleges should be given. The private colleges may say that . they have no funds and that is why they are unable to pay the same pay scales as recommended by the Korhari Commission or as are given to Government college teachers; in other States, the State Governments are giving 50 or 60 or 75 per cent, if not 95 per cent as grants to private colleges to enable them to have parity between the Government college teachers and their teachers, but here that has been denied.

Then, the next demand is in regard to the take-over of these colleges immediately, such as the Nehru College, Faridahad. It has been taken over since, became there was a mal administration and misappropriation of funds. The private colleges mostly are indulging in such nefarious activites.

Then, they have demanded democratisation of university bodies. As you know Sir, nearly 1,500 teachers of colleges in U. P., ladies and gentlemen both, wanted to stage a demonstration and knock at the doors of this august House present a memorandum, and we addressed them vesterday, and you, Sir, were kind enough to admit this calling-attention-notice, and you said that you had sympathies with the teachers; in everyone of us has his sympathies with teachers.

The Chief Minister of Punjab, Sardar Zall Singh has today made another conciliatory move to end the strike of private college teachers, and from the reports in the newspapers we find that he did not want the intelligentsia of State to face hardship. So, he did agree. But what is the condition? The report further adds:

"But he reiterated that as long as the strike was continuing, it would not be possible for him to start any talks

on the demands of the college teachers". More than a lakh of students are suffering in Punjab on account of this strike, and more than 60,000 students in Harvana are also suffering because of this. this strike has been resorted to by them as the last resort. The hon Minister of Education has been a teacher himself. I hope he will realise in what circumstances and under what strain, these teachers have gone on strike. They are not professional strikers; they do not come from families of strikers. They are builders of the nation according to this Government. Today, they are on the streets. I would request the hon. Minister to intervene in the matter, meet the Chief Ministers of Punjab and Haryana, use his good office and see that a settlement is reached and see that these teachers who are shabbily paid by the private colleges are given better facilities and treated well and brought on a par with the Government college teachers, which in fact is their main demand. Further, whatever aid the Centre decide to give should be given immediately so that their emoluments may raised. Today, a teacher in Punjab Haryana or UP gets less than the salary and allowances of a peon in the Bank of India or the Reserve Bank of India. Do we expect our teachers who build the nation, and educate the students and make them the future or prospective Prime Minister and President to starve in this manner? It is a sad commentary on our talk of socialism. I would like to know the reactions of the hon, Minister to these demands. He should not merely take shelter on the technical grounds that this concerns the States only. that this concerns the States primarily. But I submit that the Centre can intervene.

They did not intervene in the case of the teachers' strike in Simla, but the Chief Minister of Himachal Pradesh came to the rescue of the teachers and effected a settlement. I would only request the hon. Minister to intervene in the matter and use his good offices, meet the Chief Ministers of Punjab and Harvana, have a discussion with them along with the

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[Shri S. M. Banerjee]

teachers organisations and have a settlement. In case the strike does not end and a negotiated settlement is not reached, I am afraid-I warn this Government-that all the trade unions in Punjab Haryana have their sympathies with the teachers, we on this side also have our sympathies with the teachers and this movement will take a serious turn and may embrace all the Government employees and other employees also. Therefore, I request him to intervene.

PROF. S. NURUL HASAN: As the hon. member rightly pointed out, being a teacher myself, my sympathies are always with the teachers when they suffer any hardships.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Good man in bad company.

PROF. NURUL HASAN: Just minute.

But as a teacher, I also have the tradition of the teaching profession and its ethics to maintain. I feel that a teacher who does not consider the interest of his students to be above his own interest is not doing justice to the teaching profession. When a teacher goes on strike, he is not harming anybody but his students.

SHRI S. M. BANERJEE. He is fighting for his own existence.

PROF. S. NURUL HASAN: Even his own existence cannot have a higher precedence in the thinking of a teacher than the interest of his own pupil

AN HON. MEMBER: You want him to starve?

SHRI JYOTIRMOY BOSU: Be a practical man.

PROF. S. NURUL HASAN: I am being absolutely practical and I am very proud to be a teacher. I think my sense of pride in the teaching profession stems from the fact that so far as a teacher is concerned, he considers the interest of

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those entrusted to his care above his own interest.

SHRI MOHAMMAD ISMAIL rackpore): What is the Government's duty?

PROF. S. NURUL HASAN: I would like to clarify one or two points raised by the hon, member.

He referred to the fact that the salaries of teachers are less than those of the lowest class of bank employees. I do not know what the wages of the lowest class of bank employees are-I am sure my hon. friend knows more about it than I do. That may be true of the primary school teachers, but certainly it does not seem to me to be true of college teachers.

SHRI S. M. BANERJEE: They do not get the full salary. He knows it. was why they brought legislation for the schools. They sign for Rs. 500 and get Rs. 300.

PROF. S. NURUL HASAN: As regards discrimination in pay scales, according to the information with me, the pay scales of government college teachers and nongovernment college teachers in the two states are the same.

Lecturers (Junior - government colleges grade) Rs. 300-600

> - non-government-do-Rs. 300-600

Lecturers (Senior - government colleges Rs. 400-800 grade)

> -do-- non-government -do-Rs. 400-800

Senior Lecturers - government colleges Rs. 700-1100

> -do-- non-government -do-

Rs. 700-1100-

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Are they being paid on paper only, or are they being paid in cash these amounts?

PROF. S. NURUL HASAN: This point has not been raised in the list of demands, namely, that the actual salaries are not being paid.

SHRI S. M. BANERJEE: It is a fact. Everybody knows it.

PROF. S. NURUL HASAN: That is a different matter. He may know it or i may know it. That is not the issue of the strike which is under discussion.

Then, the question of security of service has been raised. Now, this question is causing a great deal of anxiety to the Central Government, and it is for this purpose that the University Grants Commission, in the Committee that they appointed for the governance of universities, have specifically asked this Committee to report not only on the terms and conditions.

SHRI S. M. BANERIEE: Sir, one minute: some of the teachers are appointed, say, in the month of September, 1972, and their services are terminated on the list March next year, and again they are respponted, because they avoid continuity of service. This is something ridiculous.

MR. SPEAKER: This is a common practice. I am sorry this happens to be the this. I think you will explain it to this.

PROP. S. NURUL HASAN: This question, as I said; has been referred by the University Grants Commission to the Committee on the governance of universities. The whole question of the management of sollleges and the question of terms and conditions of service of teachers has been referred to this committee. I hope the recommendations of the Committee would be available soon and then it would be possible for the University Grants Commission to suitably move the State Governments and the universities to ensure that this particular action is taken.

In regard to the stand which the Goveraments have taken on the question of security of service, they are agreed that necessary intredient of the educational system. In Haryana, for example, a draft Bill was prepared, and it was then referred to the Punjab University for its comments. The Punjab University appointed a whole number of committees and on the basis of the recommendations of these committees, it has made amendments in its regulations and these regulations seek to ensure that all colleges which are affiliated to Punjab University give security of tenure to the teachers of colleges affiliated to that university.

Defailed procedures have been down here for the termination of service of a feacher that it cannot be without good cause, and even if it is terminated. then there is a provision of arbitration whereby a nominee of the management, a nominee of the teacher and an impire appointed by the Vice-Chancellor Will go into the dispute arising out of the determination. Further more, the period of summer vacation shall count towards the notice period and salary in lieu thereof shall not be in addition to the summer vacation salary. But the teacher be entitled to summer vacation salary as admissible under the rules. The whole scheme drawn up by the Puniab University ensures that the summer vacation becomes a matter of right for the teachers, but I know-

SHRI S. M. BANERJEE: Harvana.

PROF. S. NURUL HASAN: All private colleges of Harvan are affiliated to the Punjab University and that was fife reason why I was referring to the hom. Member and the House to the rules of the Punjab University.

Then, the teachers have raised the question of interim relief, medical relief, flouse tent and so on. On that, the stand of the Government is that it is the responsibility of the managements and they find that they are not in a position to give to the colleges grants for this purpose.

SHRI S. M. BANERJEE: They are giving 25 per cent; they are not giving 95 per cent.

PROF. S. NURUL HASAN: So far as the 95 per cent formula is concerned, I think the hon. Members would agree with me that the 95 per cent formula raises many other problems.

For one thing no other State Government, to my knowledge, has agreed to the 95 per cent formula.

SHRI S. M. BANERJEE: Some of them have agreed in principle, they have not paid.

PROF. S. NURUL HASAN The question that arises is if 95 per cent of the deficit is to be paid by the State, then should the State not have greater controls?

SHRI S. M. BANERJEE: Take over all these colleges.

MR. SPEAKER: The Punjab Government has already announced that if the mangements decided to hand over, the Punjab Government will take steps.

SHRI S. M BANERJEE: I would request you to kindly tell Mr Bansilal . .

MR SPEAKER: I am responsible for none.

PROF. S. NURUL HASAN. The Government of Haryana is also agreeable to the taking over of what are called sick colleges where the management is willing to hand over administration to the Government.

But there is one point which they have raised which is worth considering. What has happened is that sometimes college mangement decides to recruit teachers who are not among the best available. Now, the Government says: if we accept this principle that someone starts a college, goes to the universities and seeks affiliation and then says, we cannot pay and ask the Government to take over, it is really the interest of the students which would in the long run ouffer; so teachers and staff should be screened to come up to the requisite standard when the college is sought to maintained by the State Government would appeal to the teachers; I would also appeal to the hon. Members of this House that they should request the teachers to call off their strike so that the interest of the students does not suffer.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Why not make an appeal to the Chief Minister of Haryana also?

PROF. S. NURUL HASAN: I can only speak to the Governments in an informal capacity if I know that the teachers are doing their duty and then whatever is possible, we shall try to use our good offices. It is not merely the question of Central Government The hon. Member referred to aid from the Centre. The Central Government cannot provide assistance to one State, and not to another. The UGC's general formula is in accordance with the University Grants Commission Act; maintenance grants are not paid by the UGC in the case of State Universities; only in the case of Central Universities are maintenance grants paid by the UGC. The UGC pays development grants under specific heads which are provided under the Plan and therefore to expect the UGC to contribute towards maintenance grant would upset the entire financial arrangement between the Centre and the State Governments

So far as my information goes, the State Governments have not directed the closure of any college.

SHRI S. M. BANERJEE: What about the termination of the service of 1000 teachers in Haryana?

PROF. S. NURUL HASAN: The information that has been given to me is that the question of termination is something which is beween the colleges and the university and that the State Government does not come into the picture.

श्री मलबन्द डागा (पाली) श्रध्यक्ष महोदय, देण का विद्यार्थी झाज चौराहे पर एक मुसाफ़िर की तरह खड़ा हुझा है। वह एक भटका हुझा मसाफ़िर है। पंजाब और हरियाणा के मामले में जा मरकार की झोर में जबाब दिया गया है शिक्षा मंत्री जी शायद उससे कुछ मतुष्ट नहीं होगे।

भ्राज की वर्तमान मामाजिक व्यवस्था भ्रीर राजनीतिक व्यवस्था के खिलाफ ग्रगर कोई करारी चौट कर सकता है तो वह विद्यार्थी णिक्षक भीर अभिभावक ही मिल कर कर मकते है। वर्तमान सामाजिक व्यवस्था को पलटने के लिए भ्रीर वर्तमान राजनीतिक व्यवस्था मे चरित ग्रीर चीक्नापन न होने के कारण ग्रीर सरकार की शिक्षा सम्बन्धी नीति एक राष्ट्रीय नीति न होने के पारण इस सब पर ग्रगर कोई करारी चाट वर सकता है तो वह विद्यार्थी और ग्रिभावत मिल कर सकते है। जब शिक्षक किसी बात के लिए अपने अधिकारों के लिए अथवा देश में एक गिक्षा नीति को लाग करने के लिए एक नई भ्रीर ठोम णिक्षा नीति को चलाने के लिए भ्रौर एक नई व्यवस्था को लागू करने के लिए ग्रान्दोलन ग्रादि करने का बाध्य हो जाने ह ना श्राप उनमे यह कहने है कि शिक्षकों का यह कत्तव्य नहीं है। मै जानना चाहना हू कि पजाब भ्रौर ट्रारियाणा मे क्या म्राप यह ठीक समझेरे कि शिक्षका शिक्षको के अन्दर इस तरह से सरवारी और गैर सरकारी सस्थाओं में भेद हो े किस प्रकार स शिक्षक को राजनीति वा शिवार बनाया जाता ह। भाज मरकारी भीर गैर सरकारी स्कूल वालिजो मे शिक्षको को एक समान सुविधाएं प्राप्त नहीं है। इसलिए ग्रावश्यकता इस बात की है कि एक ऐसी नीति बनाई जाय ताकि सरकारी ग्रीर गैर सन्कारी जो सिक्षण की मस्थाएं है उन मस्थाओं मे शिक्षर का ममान मुविधाए प्राप्त हो ।

ब्रध्यक्ष महोदय: माननीय मदस्य का मवाल क्या है ?

भी मूलक्द डागाई: मेरा सवाल यह है कि हरियाणा स्रीर पजाब म जो गैर मरकारी इस्टीच्युट्स हं उनमे शिक्षको को वह सुविधाए नहीं है जो सरकारी इस्टीच्युट्स में है तो क्या मबी महादय काई एसी नीति बना रहे ? जिसमें शिक्षर शिक्षक में भद न रहे। मत्री महोदय ने उत्तर दिया कि शिक्षको को हहताल करने का ग्रधिकार नहीं है। श्रच्छा नहीं ह लेकिन में कहना चाहता ह कि वह जो ग्रापक चैक्स्रापन हजा केन्द्रीय सरकार का दायिल है चिकि उसको वह भ्रभी पूरा नहीं कर रही , इमलिए कही ऐसा न हो जाय कि हमा शिक्षक ग्रीर विद्यार्थी मिन्लेनियम ऐक्टिविटी की स्रोर बढ जाये। स्राप समाज मे उन विद्यार्थियो ग्रीर शिक्षको को जो यह सूविधा माग रहे हैं उन मुविधाया स विचत क्य करना चाटते हे ? स्राज वा शिक्षव सी विद्यार्थी ग्रपनी मुविधाग्रो का मागता है।

ग्रध्यक्ष महोदय: माननीय सदस्य सीध प्रकृत करें।

श्री मूलचन्द डागा: मेरा एक प्रक यह है जा गैर सरकारी सस्थाए है उनन मरकार राष्ट्रीयकरण करना चाहती है य नहीं निया उन गैर सरकारी सम्थाओं कि साथ वही व्यवहार होगा जो सरकारी णिक्षकों के साथ होता है ने कर उनकी स्विधाए वहीं होगी जोकि सरकार शिक्षकों की होती है ? शी एसं नुदल हैंसर्न जंनोबवाला, मैं समझता हूं कि इन संवाली का जवाब मैं पहले हो दे चुका ह लेकिन मेम्बर साहब के लिए मैं फिर से मुख्तसरन दहराथे देता ह।

राष्ट्रीयकरण करने का जहा तंक सवाल है इपमे संविधान की वाज रेलेवेट धाराध्रो की ध्यान मे रखना बहुत जरूरी है। मसलन् जैने कि माननीय सदस्य का मवाल है श्रन्ता-सख्यक जी स्कूल है चाह वह भाषा के श्राधार पर हो या धर्म के श्राधार पर हो, मिषधान ने बिचकुत उनको मुकम्मिन ग्रबत्यार दिय। है कि वह ग्राने यह इ-टीट्यूगन कायम भी कर सकते हैं श्रीर उनको ऐडमिनिस्टर मी

इनके साथ ही यह भी मवाल होगा कि धगर कोई कालिज ले लिया जाता है तो उम स्कन या कालिज की सारी जो मम्मति है उस सम्मित्त को बगैर उनकी मन्ना के कैते के सिलसिले में क्या मसले और उठेगे ? सीथ ही साम यह भी सत्राल है कि हायर रत्रकेशन के ऊपर हम प्लान मे किनता इर्वं कर सकेंगे। जो भव तक हम सब लोगो की समझ रही है वह यह रही है कि जो पविद्यान ने हमारे ऊरर पावन्दी लगाई थी के यह प्राइमरी तालीम 6 वर्ष मे 14 वर्ष की तम्प्रके हर एक बच्चे को दी जाय तो वह बीज पिछडी हुई है। इस सदन् में कई हमारे माननीय सदस्यों ने इस बात को उठाया है मी में समझना हू कि बिलकुल ठीक उठाया है। दम यह कोणिश कर रहे है कि कम प्रज कम रह जो सविधान ने फर्ज स्टेट का दिया है

उसे यह कर्न मदा करने के लिए ज्यादा से ज्यांका पैसे खर्न किये जार्ये। जो कुन धनगींग मिक्का के लिए मुहैया की जा सकती है उसमें भ्रणें हम ने इम पहले फर्ज को पहली प्रायारिटी दो भीर जो खर्च इस वक्त दूसरे लोग कर रहे हैं उसकी भी भगर सरकार भ्रपने जिम्मे ले लेगी तो फिर जा क्वालिटी इम्भूवमेट के काम हैं, जो हायर ए.बुकेशन के ए.क्स्पेशन के काम है भीर जो ऐ.डीशनल फेर्सिलटीज रिमन के लिए पैदा करनी है उनमें कारी दिक्कत पेश भागी।

जहा तक इसका मवाल है कि जो टोवमं एक तरह का काम कर उनको एक ही तरह के टर्म्स ऐड कडिशन्स मिने, मेरी जाती गय वही है जो माननीय सदस्य की है। इकी लिए मैंने पहले श्री बनर्जी के सवाल के जवाब मे कहा था कि यूनिर्वामटी ग्रान्ट्स कमीग्रन की कमेटी इस मसले पर गौर कर रही है। ग्रगर हम को फइस इजाजत देगे तो जो गाइडनाइन्स वह हमका देगे उन पर हम पावशे पवत्रशीय योजना में ग्रमल कर सकेंगे।

SHRI DINEN BHATTACHARYYA (Scrampore) Sir, as a result of this long-drawn strike of teachers of private colleges in Punjab and Haryana, the whole oducation system is m a stand still condition.

Before the teachers went on strike, because of the repressive attitude of the bureaucratic machinery m the Education Departments of Punjab and Haryana, the students had to come out of their colleges in the streets and the celleges were closed as a consequence of that Five precious

lives of students were lost—they were killed by the police in Punjab.

The explanation that the Education Minister is giving here is most fantastic. Here is the Education Minister who belongs to the Congress party. Which is the party ruling in Punjab and Haryana? It is the same Congres party. You see the argument given here, that it is a State subject and that we cannot intervene. The whole education system in Punjab Haryana is in doldrums. His counterparts there, instead of mitigating the grievances of these teachers, are resorting to same old bureaucratic methods of pression. One thousand teachers have been arrested and victimised both in Punjab and Haryana. The Chief Minister of Punjab exen says that if the strike is not withdrawn, they will take recourse to some alternative method. What is that alternative method? What is the proposal of the Education Minister here regarding the alternative method? What is the reaction of the Education Minister to the statement of the Chief Minister of Punjab? It is mosting but a provocation given to teachers who are on strike.

The teachers' strike is not limited now to the teachers' community only. The students are supporting it. The workers have also decided to stage a dharna at the Chief Minister's residence on the issue of teachers' demands and other sections of the community also are supporting it. It is almost a common issue of Punjab and Haryana.

About the demand for parity in service conditions, what is the condition prevailing there? You will be surprised to know. Here, I am quoting some figures given by Shri G. S. Mansukhani of the University Grants Commission. The figures are that the Government has spent about Rs. 47 Iskhs on 127 private colleges and Rs. 150 lakhs on 27 Government colleges. You can understand what is the condition there. For 127 private colleges, they have spent Rs. 47 lakhs and for only 27 Government colleges, they have spent Rs. 150 laths.

Just now, in reply to a question sut by Shri S. M. Banerjee the hon. Minister wa giving the figures of emoluments. I do not know whether the teachers or professors of private Colleges are getting then or it is only on paper. You do not know what is the practice going on in private colleges that are still predominently controlled by the feudal elements. The education system is still depending on cast and religious bias. The modern education system is still to come in our country because of these attitudes both at the Centre and in the States.

So, I would like to plead with the nor Minister here that strong steps should be taken in the matter. Only yesterday about 2000 teachers came here. If the Education Minister had any sympathy for the teachers, he should have met them an he should have assured them saying, "You just go back and we will look into you genuine and just demands and fulfil them. But nothing has been done. The matter stands as it is.

What are their demands? Their d. mand is to nationalise education and to give security of service. The hon, Minis ter has referred to certain legislatio which is pending since July last. In spit of all the requests from the Central Gov ernment, the State Governments are takin no steps to pass the legislation and imple How long the teachers Haryana and Punjab will be waiting whe the legislation regarding the security c service will be passed by the State Legis lature and implemented? Why does no he try to bring a uniform system all ove India?

Today it is Haryana and Punjab, som time back, it was Bihar; earlier, it was Kerala, Assam and West Bengal. Ever day, when you read the newspapers, yo find either there is student unrest or there is teachers' strike. The only method adopted by the Government is repressive method. They only use danda and resort alathicharge and arrest teachers and strike. Sometimes, they do not even here tale to kill the poor students and teacher

[Shri Dinen Bhattacharyya]

who come out on the streets only to agitate for their just demands.

What is the reaction of the Education Minister to the all-India situation that is prevailing now? He has rather adopted actics of befooling the people and creating urther confusion in the matter. The eachers of Puniab and Harvana ome forward with an open statement. They are conscious about the condition prevailing and about the loss of study of heir dear students. I would like to quote rom the Memorandum given by the Punjab College Teachers' Association. It might Sorhaps have been received by the bon. Minister. Still, I would quote:

"We are painfully conscious of the loss of studies our beloved students have had to suffer because of the foolish policies of the Government. It closed down the colleges for about 3 weeks and then accepted some of the demands of the students after the Moga holocaust. It has refused to accept our genuine demands and has thus deprived us of teaching our students which we love and cherish to do.

We wish to make it clear that although we are not at all responsible for the loss of the studies of our dear students, we propose to make up this loss by (i) foregoing our 15 days winter recess, (ii) by working on Sundays; (iii) by working extra hours on working days; (iv) by pressing for the suspension of the house qualifying tests this year; (v) by pressing for some postponement of the University Examinations; (vi) by speedier evaluation of the scripts in the university examinations so that the results can be declared earlier."

This is an important matter. He is rmonising here that the teachers should at come forward and resort to strike work because the students will lose their rudies. My point is that these teachers conscious of it and they are ready to impensate it, but you come forward with

a whole statement that Government will take immediate steps to see that the discriminations in respect of service conditions between private colleges and government-owned colleges are removed immediately; that some steps will be taken to see that there is full security of service, at least that no injustice is done to any at least that no injustice is done to any alise the whole educational system. I want categorical answers on all these aspects.

PROF S NURUL HASAN: Sir, I want to make a confession to you and to the House; I am unable to shed crocodile tears.

SHRI DINEN BHATTACHARYYA. You belong to the Congress party . . (Interruptions).

PROF. S. NURUL HASAN; When my hon, friend's party was in power in West Bengal, they did not nationalise education.

SHRI DINEN BHATTACHARYYA:
That was because of Centre's intervention.

MR SPEAKFR: Do you think that, by doing this, you make it more impressive? Please listen to him. He has listened to you with patience. Everybody was listening to you with patience. This is just overacting and overdoing things.

PROF. S. NURUL HASAN: What that Government did for teachers, one can easily go and ask the teachers there. I have innumerable friends among the college teachers of West Bengal to know what the policy of my hon. friend's party was. Therefore, let us not talk of party. Let us talk in terms of the Constitutional responsibility of the Government.

Sir, this call attention is with regard to an action by the UGC, and I have made it clear that the UGC has not stopped any grants whatsoever.

There is only one point which has been raised by the hon. Member which I have not answered in connection with the questions raised by the other hon, members

and that is, he compared the money spent on government colleges with the grants given to non government colleges. The whole rationale of non-government colleges is that the community voluntarily contributes an important share of the total expenditure. Government colleges are solely maintained by Government and, therefore, every bit of money has to come from Government In so far as private colleges are concerned, it is the responsibility of the private managements to contribute their share

SHRI DINEN BHATTACHARYYA What about discrimination?

PROF S NURUL HASAN I am afraid, I do not know the meaning of discrimination if it is used in this sense. How is that word relevant here? Give me an opportunity Sir; at least I will go and look up the dictionary. Discrimination arises as between one private college and another private college. How can there be the question of discrimination between a government college and a private college, so far as funds are concerned?

As regards the general matter that all those who do similar work should be paid similar wages and given the same conditions, I have already made a sub mission to this House

SHRI DINEN BHATTACHARYYA
What about victimisation?

MR SPEAKER. Shri Phool Chand Verma

श्री फूल चन्द्र वर्मा (उज्जैन) मैंने मबी महोदय श्रीर माननीय सदस्यों के विचारों को वडे ध्यानपूर्वक सुना है। मुझे एसा लगा है कि मत्री महोदय वास्तविकता को छिपाना चाहते हैं श्रीर श्रपनी जवाबदेही से बचना चाहते हैं। जहां तक शिक्षकों का सवाल है.... भ्रष्यक्ष महोदयः बात यूजी सी की है। मैं चुप रहा ह कि स्टेटमेट है या नहीं है।

श्री घटल बिहारी वाजपेयी: थोड़ा ग्रीर च्यरहेनो द्यापकी बडी कृपा होगी।

श्री फुल चन्द वर्माः शिक्षक राष्ट्र का निर्माता है। क्या मन्नी महोदय न कभी गम्भीरतापुर्वक विचार किया है कि य शिक्षक क्या चाहते है [?] वे यही चाहते है कि उनको निश्चिन्त जीवन प्रदान किया जाये ताकि वे राष्ट्र को वैभवशाली और समद्भिणाली बना सके, इस मप मे राष्ट का निर्माण कर सकें श्रोर इसको खडा कर सके। इस ग्रोर सरकार वाध्यान नहीं जाता है। कभी नो वह कह देती है कि यह मामला प्रान्तों में सम्बन्धित है, पजाब भौर हरियाणा सरकारो की जवाबदारी है और कभी कोई और बहाना लगा देती है। मै पूछना चाहता ह कि क्या मन्नी महोदय पजाब श्रीर हरियाणा सरकार के साथ बैठ कर ग्रध्यापको के इस विवाद को सुलझाने के लिए मध्यस्थता करने को तैयार है ? क्या मत्नी महोदय इस प्रकार की कोई नीति बनाने की तैयार ह या ऐसी काई व्यवस्था वरने को तैयार हे कि भविष्य में इस प्रकार के जब णिक्षको के मामरे खड़े होता उस नीति और उन व्यवस्थामा तथा उन मिद्धान्तो के मनसार उनको इल किया जारे ? ऐसा प्रगर किया गया तो हडताल के कारण जा समस्याये उत्पन्न होती है वे उत्पन्न नही हागी। हडताली मे न केवल विद्यार्थियों का नक्सान होता है बल्कि राष्ट्र की गति भी ग्रवरुढ होनी है श्रीर इसको रोका जाना चाहिए। मै जानना

[श्री फूलबुन्द वर्मा]

चाहता ह कि इस सम्बन्ध में सरकार क्या कुरने जा रही है ?

सञ्चल सहीवय आप थोडा रेलेवेट रहें---

श्री हुकम चन्द कछवाय (मुरेना) : दूसरो को भ्रापने टोका नही, इनको क्या टोकने हैं ?

म्राप्यश्च व हो तथ्य यह निर्णय किया जा चुका है कि 45 मिनट से ज्यादा कालिग पर्टेशन को नहीं देंगे।

श्री फूल चन्द वर्मा जहा तक शासकीय विद्यालयो का सम्बन्ध है गंजाब भीर हरियाणा की सरकारे उनको ग्रस्सी परसेंट ग्रान्ट देती है लेकिन जहा तक ग्रणासकीय कालेजो ग्रीर विद्यालयों का सम्बन्ध है झौर जो वहा पर भ्रस्सी परसेट है उनका स्टैंडडं शामकीय विद्यालयो से ग्रच्छा है ग्रीर उनको केवल एक प्रतिशत ग्राट दी जाती है। इसरे बावजद भी वहा के जो शिक्षक है वे पूरी लगन भ्रौर परिश्रम के साथ काम करते है। यह बडे दुर्भाग्य की बात है कि उनको हडताल कर 🖳 पर बाध्य होना पड़ा है। हम ने ग्रखबारो में समाचार पढे है कि वहा की सरकार ने अध्यापको को गिरफ्तार किया, उनको हचकडिया डाल कर कोर्ट ने जाया गया है भीर इस भवकर सदीं के दिनों में उनको दम-दस भीर बीस-बीस मील दूर राजि मे छोड दिया गया है। महिला प्राध्यापिकामो को महिला पुलिस ने गिरक्तार नहीं किया बल्कि पुरुष पुलिस ने गिरक्तार किया, उनके सास बुरा कावहार किया यथा । सरकार के जनको शिर्फ़्तार करने के खिए महिला पुलिस की व्यवस्था नहीं की है। इस प्रकार का जो धप्रमान इसारे किश्नकों के साथ हो रहा है, यह निन्दनीय है। इस शिक्षक दिवस मनाते है भीर बडी डीगे हांकते है। क्या मह उसके धनुरूप है? हम महात्सा याधी का नाम लेते है और शिक्षकों को राष्ट्र निर्माता मानने हैं। क्या यह उत्तवे धनुरूप है? शिक्षक यदि परेशान रहेंग तो राष्ट्र का निर्माण नहीं हो सकता है। ग्राज देश में शिक्षकों की वडी दुवंशा हो रही है।

पजाब के शिक्षा मन्नी ने कहा है कि प्राइबेट कालेजों ने जो प्राध्यापक है उनके तथा सरकारी प्राध्यापको के वेतनमानो मे भन्तर इसलिए है वि इनकी शक्षणिक योग्यता णासकीय विद्यालया भीर महाविद्यालयो के प्राध्यापको से कम है। मैं पूछना चाहता ह कि प्राइवेट विद्यालयो पर क्या वही नियम लाग् नही है जो विश्वविद्यालय भनुदान ग्रायोग के नियम शासकीय विद्यालयो पर लागू होते है ? अगर होते हैं तो क्या उनका यह कथन हास्याम्पद नहीं है ? उनको यह भी मालूम नहीं है कि कौन में नियम शासकीय विद्यालयो पर लागृहोते है और कौन से ग्रशासकीय विद्यालयो पर । श्री वसी लाल हरियाणा के मुख्य मत्री है। वह उनकी बास मूनने तक को तैयार नहीं है। उनके डारे मे म्राप पहले भी सुन चुके है कि जब वैटरनरी ।कलेज के विद्यावियों ने हड़तास की थी तब उन्होने कहा था कि चडीगढ़ सैकटेरिएट की छत से गिरकर मरभी जायेंगे तब भी इनाइकी तो उन्होंने पूछा है कि इस सिलमिले में भारत सरकार की नीति क्या है और क्या वह कोई से गाइडलाइन्ज रखना चाहती है या नहीं। मैं पहले ही कह चुका हू कि यह मामला है यूनिवर्मिटी ग्रान्ट्स कमीशन को रेफर किया गया ने और जैसे ही उस की रिपोर्ट ग्रा जायेगी, हम सिफारिश करेगे कि तमाम स्टेट गवर्नमेट्स उस पर तवज्जह दे ग्रीर उस को फेवरेबली कनस्थित करे। ही ने माननीय सदस्य की यह गलतफड़मी

बात नहीं सुनगा। वह उनकी वात मुनने को तैयार नहीं है। जब ग्राप पंजाब के मुख्य मंत्री से बान करते हैं तो हरियाणा के मख्य मत्री से बात क्यो नहीं करते हैं? उन से भी ब्रापको बात करनी चाहिए। जो जाच चल रही है उसके बारे में क्या हमा है, उसका क्या नतीजा निकला है ? हरियाणा सरकार न शासकीय म्रध्यापका को भ्रन्तरिम राहत दी है लिकन श्रशासकीय शिक्षकों को नहीं ही है। मैं जानना चाहता ह कि उसने सम्बन्ध में श्रापकी नीति क्या है ? पजाब के मुख्य मत्री ने एक स्टेटमेट में कहा है। के मैने शिक्षका से साफ माफ कहा दिया है कि जब तक वे हड़नाल ममाप्त नहीं करेगे, तब तक मैं उन से बात नहीं करूगा। इसी प्रकार की बान श्री बसीलाल ग्रांग पजाब के शिक्षा मर्जा ने भी कही 🤞 । लेकिन पजाब के एक डिपुटी मिनिस्टर, श्रीमती मरला पाराशर. ने एक स्टेटमेट में कहा है कि हम शिक्षको से बात करने के लिए तैयार है। मैं चाहता ह कि मित्रयों के वक्तव्यों में यह जो कान्ट्रा-डिनमन है, मन्नी महोदय उस को स्पष्ट करें।

धाय श सहोबय यह मामला पजाब और हिरयाणा का है, लेकिन मैने यूनिवर्मिटी ग्रान्ट्स कमीशन के बहाने इस कालिंग एटेन्शन नोटिस की इजाजत दे दी है। मली महोदय इस में कई तरह की और बातें ला रहे हैं।

प्रो० एस २ नूरुल हसन : जनावे बारा, दो बातें माननीय सदस्य ने कहीं हैं, जिन का ताल्लुक केन्द्रीय सरकार से हैं। 2765 LS—8.

माननीय सदस्य को यह गलतफहमी हं कि युनिवर्मिटी ग्रान्ट्म कमी शन ने टीचर्ज के एपायटमेट के लिए कोई मि।नमम क्वालिफिकेशन्ज मुकरंर की है। युनिविमिटी ग्रान्ट्म कमीशन ने कोई मिनिशम क्वालि-फिकेशन्ज इस सिल्लिले में मुकरेर नहीं की कोई पद्रह बरम पहले मिनिमम क्वालि।फकेशन्ज मुकर्रर की गई थी। उसके बाद दम बरस हुए, यूनिवॉमटी ग्रान्ट्स कमी-शन ने इस ममले पर गौर किया और वह इस नतीजे पर पहचा कि मिनियम क्वालि-फिकेशन्ज फिक्स करना युनर्वीमटी का भ्रपना काम है। इस मिलमले मे यह बात भी ध्यान मे रखाी चाहिए कि ममलन ग्रगर मिनिशम क्वालि।फेकेशन्ज मैकड क्लाम एम० ए० है, तो इस का मतलब यह नही कि हर एक सैकड क्लास एम० ए० बराबर है । इसी लिए सिलेक्शन कमेटीज प्रोवाइड की गई है, ताकि जब कोई जगह खाली हो, तो मिनमम स्वालिफिकेशन्य वाले जो बहुत से लोग ग्रायें, उन में सब से बेहतर प्रादमी को छांट लिया जाये भीर को सिश की जा

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[श्री क्न चत्द वर्मा]

कि लडको को पढाने के लिए जो भ्रच्छे से भान्छे उस्ताद, भाष्य पुनक, मिल सकते है, जनकी नियांक्त की जाये। इस लिए यह कह देना गलतफहमी है कि चुकि युनिवर्सिटी ग्रान्ट्स कमीशन ने मिनिमभ क्वालिफिकेशन्ज मुकरंर की है, इस लिए सब बराबर है।

12.54 hrs

RF DEVELOPMENTS IN TAMIL NADU

SHRI JYOTIRMOY BOSU (Diamond What concrete steps he has taken on this issue, because a stage of deadlock has now been reached in this whole situation? After all these rituals of various narrations and statements, what are the concrete steps which he has taken on this question? We met you, Sir and made a submission to you in your Chamber

भी अटल बिहारी बाक नेवी (ग्वालियर) भ्रध्यक्ष महोदय, तामिलनाडु के बारे मे भाप ने क्या फैसला किया है ? राज्य सभा मे कार्लिय एटेन्शन नोटिस मा गया है भौर यहा चर्चा करने का मौका भी नही दिया अगरहाहै।

SHRI DINEN BHATTACHARYYA (Serampore) That is Paralok Sabha that is a House of Flders, ours is the Lok Sabha

थी घटल बिहारी वाजवेवी इस पर विचार तो किया होगा।

चन्यक्ष महोत्रय . मैं इस पर गहरा म्बान कर रहा हु। मझे पता सही कि उन्होने कैसे किया है। मैं सोचता ह कि भगर हम एक बात चलायेगे, तो उस का श्य भ्रमर होगा

श्री दीनेन भट्ड चार्य लोगो की समन मे नही नही द्या रहा है । द्यप्रेज़ी मे बोलिये।

फ ब्या महोदय अच्छा है कि आप लोगो की समझ मे नहीं आर रहा है।

थी घटन विकासी बाजरेती ग्रह्यक्ष महोदय, य हिन्दी भी समझत है। भतलब की बात सब समजते है।

ष्प्रयम महोदय ग्रागे-पीछे सत-नीय सदस्य चाहे जो भाषा बोले । लेकिन जब दूसरे देशों के लोग यहा आते है, तो वे भ्रपनी भाषा मे बोले।

SHRI DINEN BHATTACHARYYA I shall speak in Bengali then, and you may kindly excuse me

इं व्यक्त महोबंध तामिल में बोलिये. बगाली मे बोलिये लेकिन उन के सामने भ्रम्भेजी में न बोलिये। जब हम बाहर जाते है, तो वहा कहते है कि इन की भ्रपनी भाषा नहीं है, ग्रभी तक ये श्रवेज की विदेशी जबान मे बोलते हैं। माननीय सदस्य उर्द मे बोले. बगाली में बोले। मैं पजाबी में बोल लगा। हमारी भाषायें सब से भच्छी भौर पुरानी भाषाये है। लेकिन भगर भाप को समझ में नहीं भा रहा है, तो मैं भग्ने जी में बोल देताहा